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CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

**28. CP 060/00152/2015 in O.A. No. 060/00174/2014**

**(Gian Singh Vs. Vijay Kumar Dev & Ors.)**

**14.10.2015**

Present: Sh. Barjesh Mittal, proxy counsel for the petitioner.  
Sh. Arvind Moudgil, counsel for the respondents along with  
Sh. Krishan Jaspal, Law Officer, CTU.

1. Sh. Arvind Moudgil, counsel for the respondents has produced a copy of order dated 07.10.2015 passed by the Director Transport, U.T Chandigarh along with calculation sheet, which is taken on record.
2. Based thereupon, he submitted that order of this court has been complied with. After having instruction from Sh. Krishan Jaspal, Law Officer, CTU, he submitted that actual payment will be made today itself.
3. Considering his statement, we are satisfied that order of this court has been complied with, therefore, present C.P stands disposed of having been rendered infructuous. If petitioner feels that order has not been complied with then he is at liberty to move an application for revival of C.P.
4. Notices issued to the respondents are discharged.

*As* — .

**(RAJWANT SANDHU)**  
**MEMBER (A)**

*Sa*  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

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